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WP-21515-2024

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 22nd OF SEPTEMBER, 2025

WRIT PETITION No. 21515 of 2024

SATYAM SATPUDA SAMAJ SEWA SAMITI Versus

UNION OF INDIA AND OTHERS

Appearance:

Shri Saket Anand - Advocate for the petitioner.

Shri Piyush Bhatnagar - Advocate for the respondent/Union of India.

Shri B.D. Singh - Dy. Advocate General for the respondents/State.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to initiate appropriate proceedings under the Dispute Resolution Clause for alleged wrongful termination and breach of contract by the respondents as also to take other remedies as may be permissible in law.

In view of the above, petition is dismissed as withdrawn.

All rights and contentions of parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE

(VINAY SARAF) JUDGE

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